(b) Does not arise.

[English]

Rural Electrification Schemes in Satna

- 2246. SHRI AZIZ OURESHI: Will the Minister of ENERGY be pleased to state:
- (a) whether any Rural Electrification Schemes have been sanctioned for the district of Satna, and Vijayrahugarh and Badwara assembly constituencies of Satna Parliamentary constituency;
- (b) if so, their targets and how much have been achieved by 31st October, 1985: and
- (c) whether there is any other Rural Electrification scheme to be sanctioned in Parliamentary constituency whether any survey is being made?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

- (b) The REC schemes sanctioned upto 31.3.1985 in Satna district of Madhya Pradesh, and Vijayrahugarh and Badwara assembly constituencies have targets of 1222 villages and 6979 pumpsets, against which 214 villages and 1991 pumpsets have been electrified upto 31.12.1984.
- (c) Madhya Pradesh Electricity Board has submitted four new REC schemes for Satna District to the REC. One scheme is under appraisal and 3 schemes have been returned to State Electricity Board for revision.

Alternative employment to the employees of closed units

- 2247. SHRI HAROOBHAI MEHTA: Will the Minister of INDUSTRY be pleased to state :
- (a) the number of industrial units closed down during the period of twelve months preceding 31st October, 1985;

- (b) the number of closed units which were employing 300 or more employees each : and.
- (e) the steps taken by Government to have the units restarted or to provide alternative opportunities of employment to the affected workers?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The information regarding the industrial units lying closed in the country and details pertaining to them are not centrally maintained in the Ministry. However, information which is centrally collected by the Ministry of Labour on factories registered under the Factories Act, 1948. which are lying closed for long or short duration is given in standard tabulated forms published in the Indian Labour Journal, which is a monthly publication of the Labour Bureau. Government of India. Copies of the publication are available in the Parliament House Library.

(c) It is neither feasible nor desirable for Government to restart every industrial unit which is closed down merely to protect the employment of those affected by such closure. However, as for revival of potentially viable sick industries, Government has issued certain policy guidelines in October 1981. The salient features of these guidelines have already been furnished in reply to Lok Sabha Unstarred Question No. 204 on 23.1.1985,

Further, Government have introduced a Bill in Lok Sabha titled "The Sick Industrial Companies (Special Provision) Bill, 1985", inter-alia for establishing a quasi-judicial body to be known as the Board for Industrial and Financial Reconstruction powers to consider and suggest suitable measures for rehabilitation of sick industrial units after considering various aspects of sickness in individual units and alternative possibilities for revival and rehabilitation of such units.